

**"रेड टेप काजेज 1,600 करोड़ फोरेक्स लॉस" शीर्षक वाला समाचार**

898. डा. जिनेन्द्र कुमार जैन :

श्री बलराम सिंह यादव :

क्या व्हाणिज्य मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या सरकार का ध्यान कोटा, बबराला और शाहजहापुर के गैस पर आधारित तीन परियोजनाओं के निष्पादन में फिम के संबंध में दिनांक 4 दिसम्बर 1990 के 'द हिन्दुस्तान टाइम्स' में "रेड टेप काजेज 1,600 करोड़ फोरेक्स लॉस" शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है ,

(ख) क्या इसके लिए सरकारी अधिकारियों की ओर से बरती गई ज़वेक्षा जिम्मेदार है , और

(ग) यदि हाँ, तो दोनों अधिकारियों के विरुद्ध क्या कार्रवाई की गई है ?

**व्हाणिज्य मंत्रालय में उप मंत्री (श्री शान्ति लाल पुरुषोत्तम दास पटेल) :** (क) जी हाँ ।

(ख) और (ग) समाचार में यह आरोप लगाया गया है कि कोटा, बबराला और शाहजहापुर में गैस पर आधारित तीन परियोजनाओं के निष्पादन में दिक्कत का कारण परियोजना-आयन्त्रियन के महत्वपूर्ण क्षेत्र में सरकार का असफल हो जाना है । यह सही नहीं है, क्योंकि ये परियोजनाएँ विभिन्न कारणों से देर से शुरू हुई थी और केवल सरकार पर ही आरोप नहीं लगाया जा सकता । अब सरकारी कर्मचारियों पर लापरवाही बरतने का जो आरोप लगाया गया है उनके संबंध में जांच पड़ताल करने की कोई आवश्यकता नहीं है ।

**Writing off of a loan of Rs 4.64 crores availed of by the Kerala Land Development Board**

899 SHRI N E BALARAM Will the Minister of FINANCE be pleased to state

(a) whether the Kerala Government has requested the Central Government

to write off a loan of Rs 4.64 crores availed of by the Kerala Land Development Board (KLDB) on behalf of about 23,000 small farmers of Kuttanad from the State Bank of India for the construction of a dam in 1986, and

(b) if so, what are the details thereof and Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) (a) and (b) Yes, Sir. A proposal was received from the State Government of Kerala regarding waiver of loans taken by the farmers under Kuttanad Land Development Project implemented by the Kerala Land Development Corporation Agricultural and Rural Debt Relief (ARDR) Scheme formulated by the Government of India and the State Governments cover loans provided by to individuals, directly by the public sector banks, regional rural banks and cooperatives only. Loans provided in directly through institutions/corporations like Kerala Land Development Corporation are outside the purview of the scheme

**Import of machinery by Pepsi Foods**

900 SHRI CHATURANAN MISHRA Will the Minister of FINANCE be pleased to state

(a) whether it is a fact that Pepsi Foods imported machinery for making potato chips from a company called Crunch barrel Inc Dallas, Texas, USA ,

(b) whether it is also a fact that there is substantial over-invoicing,

(c) whether it is also a fact that the Enforcement Directorate has information from the Dallas County, Texas, USA dated 26th September, 1990 that Crunch Barrel Inc Dallas, Texas does not exist; and

(d) All the answers to parts (a), (b) and (c) be in the affirmative, what action has been taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) It is a fact that M/s Pepsi Foods Pvt Ltd., had imported machinery from U.S.A. through M/s Crunch Barrel Foods Inc., Dallas, Texas, U.S.A

(b) to (d) The investigations regarding the alleged over-invoicing and regarding M/s. Crunch Barrel Foods Inc have been initiated by Directorate of Enforcement

**Nayak Committee on Currency Management appointed by RBI**

901 SHRI ASHIS SEN Will the Minister of FINANCE be pleased to state

(a) whether it is a fact that the Reserve Bank of India has appointed a Committee called Nayak Committee to go into the question of currency management,

(b) if so, when the Committee submitted its report, and

(c) what are the details of the recommendations made by the Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) (a) Yes, Sir

(b) The Committee submitted its report on 30th September, 1989

(b) The major recommendations of the Committee are —

(1) To contain the number of notes in circulation by colonizing

Re. 1, Rs 2 and Rs 5 denomination notes

(2) To rationalize the distribution and collection of currency by avoiding cross movement and ensuring distribution of load by establishment of a network of currency transit centres.

(3) To streamline the existing handling and processing of notes by eliminating unproductive and repetitive procedures, and

(4) To provide a good working environment so as to motivate the employees working in Cash Departments of Banks.

**Fiscal benefits to Lijjat Pappad Mahila Udyog**

902 SHRI M. VINCENT. Will the Minister of FINANCE be pleased to state

(a) whether it is a fact that Lijjat Pappad Mahila Udyog is covered by the Khadi and Village Industries Commission,

(b) whether fiscal benefits are extended to KVIC products like synthetic detergents (powders and cakes), and

(c) if so, whether Government will consider extending such fiscal benefits, viz, excise and sales tax exemption to the organisation so as to promote economic well-being of the rural poor women working for the Lijjat Pappad Mahila Udyog?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH) (a) Yes, Sir

(b) and (c) In terms of notification No 88/88-Central Excises, dated 1st March, 1988, Government has given full